

excise duty on industrial oils which are used in the manufacture of toilet soaps;

(b) is so, the details thereof; and

(c) the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) No, Sir. Majority of the industrial oils are exempted from excise duty. Where excise duty is payable on such oils relief of duty paid will be available to the manufacturer of soap through MODVAT Scheme.

(b) and (c). Do not arise in view of (a) above.

#### **Foreign Exchange Racket**

573. SHRI MANIK REDDY:  
SHRI M.RAGHUMA REDDY:  
SHRI BALASAHEB VIKHE  
PATIL:  
SHRI SUBHASH YADAV:  
SHRI DHARAM PAL SINGH  
MALIK:  
SHRI PRAKASH CHANDRA:

Will the Minister of FINANCE be pleased to state;

(a) whether a major foreign exchange racket involving compensatory payments to the tune of Rs. 30 crores in violation of the FERA has been recently busted in Bombay;

(b) is so, the details thereof; and

(c) whether any inquiry has been made and if so, the action contemplated against the persons involved in this racket?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.

(b) 20 premises were searched in Bombay on 27th June, 1987 in an operation code-named 'RAHU' organised and supervised by the Central Economic Intelligence Bureau. As a result of the searches, several incriminating docum-

ents evidencing Hawala payments in violation of FERA to the tune of about Rs. 30 crores, Indian currency amounting to Rs. 15,39,100 believed to be proceeds of compensatory payments, and foreign currency worth Rs. 1,100 were seized.

(c) After the conclusion of investigations conducted by the Enforcement Directorate, the adjudication proceedings will be initiated.

#### **Utilisation of Foreign Exchange Earning of Non-Resident Indians**

574. SHRI MANIK REDDY:  
SHRI M.RAGHUMA REDDY:  
SHRI C.MADHAV REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether Governments attention has been drawn to the news report appearing in the "Indian Express" dated 17.6.87 that about Rs. 25,000 crores of foreign exchange earnings of rural and semi-urban non-resident Indians have not been properly utilised in the past 12 years for want of viable investment schemes in the country; and

(b) if so, the reaction of the Government thereto and steps proposed for better utilization of foreign exchange earnings of non-resident Indians?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : (a) Yes, Sir. It is not correct that Government do not have any viable Scheme for NRI Investment in the country. The Investment Facilities for Non-Resident Indians / Persons of Indian Origin liberalised in 1982 are still in operation. These include Schemes both on non-repatriation and repatriation basis. NRIs can invest in any proprietorship, partnership and joint stock company, except those dealing in real estate business, on non-repatriation basis. Under the repatriation Scheme, investment can be made in any industrial / manufacturing activities, deposits in Indian companies, deposits in Non-Resident (External) Rupee Accounts, Foreign Currency Non-Resident Accounts,

in Units of UTI, National Savings Certificates and Government Securities. The facilities offered to NRIs are reviewed from time to time and suitable changes introduced, wherever necessary.

### **Implementation of 20-Point Programme**

**575. SHRI VJAY N. PATIL:  
SHRIMATI PATEL RAMABEN  
RAMAJIBHAI MAVANI:**

Will the Minister of PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether targets set under each item of the 20-Point Programme in 1986-87 have been achieved fully;

(b) if not, the reasons therefor; and

(c) the items under which targets could not be achieved?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI SUKH RAM): (a) to (c). Achievement under various items of the 20-Point Programme has been 100% or more except in the case of (i) Irrigation Potential; (ii) Pulses Production; (iii) Oilseeds Production; (iv) Sterilisation; (v) Sub-Centres; (vi) Elementary Enrolment; and (vii) Adult Literacy. In the case of these 7 items information about actual achievement is not yet available and the achievement so far reported is 'estimates'. The main reasons for non-achievement of 100% target are shortage of funds, land acquisition problems, shortage of construction material, weather aberrations, lack of sufficient trained manpower, increased thrust on other family planning measures, problem of drop-outs etc.

### **Opening of Branches of Regional rural Banks**

**576.CH RAM PRAKASH:** Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to review the licensing policy in order to

encourage opening of more branches of Regional Rural Banks; and

(b) if so, the main features of the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Reserve Bank of India (RBI) has reported that while allotting centres for opening new bank offices, preference is given to Regional Rural Banks (RRBs) in the districts covered by them. In the case of newly established RRBs which do not have adequate number of branches, care has been taken by RBI to allot a certain minimum number of branches to them in the first instance, before licences are allotted to commercial banks. Even where RRBs have a sufficiently large number of branches, there is a kind of inbuilt preference for them in the matter of allotment of centres in the rural areas. RBI has in this connection reported that out of the total number of 4,396 centres allotted under the current Branch Licensing Policy, as many as 1,804 licences have been allotted to RRBs.

In the circumstances RBI are of the view that there is no need to review the present licensing policy or procedure in favour of RRBs.

[*Translation*]

### **Loans to Unemployed Youth**

**577. PROF. NIRMALA KUMARI SHAKTAWAT:** Will the Minister of FINANCE be pleased to state

(a) whether Government are aware that actual benefits of the Scheme for providing self-employment to educated unemployed youth do not reach the poor;

(b) whether there is any control over the banks in regard to the procedure for disbursement of loans; and

(c) whether Government propose to take any effective steps to bring about improvement in the working of the scheme?